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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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**CS(OS) 458/2019**

**MANJARI AGRAWAL & ORS. .... Plaintiffs**

Through: Mr Bharat Gupta and Mr  
Shivam Singh, Advs

versus

**BRAJENDRA KUMAR AGRAWAL & ORS.**

..... Defendants

Through: Mr Kartikeya Sharma,  
Adv for D4  
Ms Iti Agarwal for D1, D2  
and D3 (VC)  
Mr Arun Nischal for D-4  
(VC)

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI  
LALER (DHJS)**

**ORDER**

**21.05.2024**

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**Case file received from the court of Ms. Tyagita Singh,  
learned Joint Registrar (Judicial) by way of transfer in  
terms of office order dated 19.03.2024.**

**IA No. 11723/2023 u/s 151 CPC by plaintiff**

1. Learned counsel for defendant nos. 1 to 3 submits that he has not received the documents filed by Union of India. Same be supplied today.
2. As per office note, service report of notice sent to Income Tax Department is awaited. Dasti summons be issued to Income Tax Department in terms of previous order dated 06.03.2024.
3. Re-notify for 23.09.2024.

**SHUCHI LALER (DHJS),  
JOINT REGISTRAR (JUDICIAL)**

**MAY 21, 2024/cd**

*Click here to check corrigendum, if any*